

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KHATI SOLUTIONS PRIVATE LIMITED**RELEVANT PARTICULARS**

1	Name of Corporate Debtor	Khati Solutions Private Limited
2	Date of incorporation of Corporate Debtor	18 th January 2017
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74999DL2017PTC310765
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	B-286-A G/F, Hari Nagar, New Delhi-110 064
6	Insolvency commencement date in respect of the Corporate Debtor	09 th November 2023 Date of Receipt of order - 21 st November 2023 (IRP became aware of the said order on 21 st November 2023)
7	Estimated date of closure of insolvency resolution process	19 th May 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Sandeep Gupta IBBI/IPA-001/IP-P-01873/2019-20/12895
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address : A-71, Ground Floor, Freedom Fighters Enclave, Neb Sarai, Delhi-110 068 E-mail : sandeepgupta1969@gmail.com
10	Add. & e-mail to be used for correspondence with the interim resolution professional	Address : C-10, LGF, Lajpat Nagar-III, New Delhi-110 024. E-mail : khatisolutions.cirp@gmail.com
11	Last date for submission of claims	5 th December 2023 (14 days From the date of Receipt of Order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable As per information available with IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) The Relevant Forms are available on the Web link : https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **Khati Solutions Private Limited** on 9th November 2023 (Order received on 21st November 2023).

The creditors of **Khati Solutions Private Limited**, are hereby called upon to submit their claims with proof on or before 5th December 2023 to the interim resolution professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the **Entry No. 12**, shall indicate its choice of authorized representative from among the three insolvency professionals listed against **Entry No. 13** to act as authorized representative of the class [specify class] in Form CA - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

Sandeep Gupta

Interim Resolution Professional

Date : 23rd November 2023

IBBI Reg. No.: IBBI/IPA-001/IP-P-01873/2019-20/12895

Place : New Delhi

AFA Valid upto: 09.01.2024

